

M. T. No.915 /2020

Office of the  
Prl. District and Sessions Court,  
Chikkaballapura, Dt:23.05.2020.

**C I R C U L A R**

As per notice dated 21.05.2020 of Hon'ble High Court of Karnataka, Bengaluru, decided to permit the physical filing of new cases in **all the Civil, Criminal Courts in Chikkaballapura Unit (Except the Courts coming under Containment Zones) on 26<sup>th</sup>, 27<sup>th</sup> and 28<sup>th</sup> of May 2020 from 11.00 A.M. to 01.00 P.M.**

Apart from physical filing of new cases, filing of caveat petitions, statement of objections, vakalathnama and interim applications in pending matter is also permitted during these three days.


The Advocates/parties-in-person/Advocates' clerks entering the Court precincts will have to undergo medical screening and only those who asymptomatic will be allowed entry.

For approaching the filing counters, Advocates/parties-in-person/Advocates' clerks will have to stand in queue in the specified areas. Social distancing shall be maintained while standing in the queue. Needless to add that no person will be allowed to enter in the Court precincts without wearing a mask.

The Advocates/parties-in-person/Advocates' clerks who are allowed entry in the precincts of all the Courts in Chikkaballapura Unit shall strictly follow the norms of safety such as maintaining **social distancing, wearing masks** etc. After filing completed, Advocates/parties-in-person/Advocates' clerks are requested immediately leave the Court precincts and they will not be allowed to enter the Court building.

The aforesaid arrangements is made on the trial basis and the same is liable to be cancelled in the event it is found that the Advocates/parties-in-person/Advocates' clerks are not following the safety norms of wearing masks and maintaining social distancing.

The Advocates/parties-in-person/Advocates' clerks are requested to co-operate with the administration of District Judiciary.

  
**(BHAIRAPPA SHIVALING NAIK)**  
Prl. District and Sessions Judge,  
Chikkaballapura  
PR. DISTRICT AND SESSIONS JUDGE  
CHICKBALLAPUR

**Copy forwarded for information and necessary action to:**

1. All the Presiding Officers of this Unit.
2. All the Bar Associations through the concerned Presiding Officers.
3. System Assistant, Computer Section – with a direction to e-mail the same to all the Courts of this unit.
4. Office Copy.